

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C).....CC No(s).
12682-12683/2014

(Arising out of impugned final judgment and order dated 15/04/2013
in SA No. 381/1997 and order dated 20/01/2014 in CMRA No.
326794/2013 in SA No. 381/1997 passed by the High Court of
Judicature at Allahabad)

MADHO PRASAD MISHRA (D) TH. LRS & ANR

Petitioner(s)

VERSUS

MAHABIR PRASAD MISHRA

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling
SLP and office report)

Date : 22/08/2014

These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mr. Ashok K. Srivastava, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

(R.NATARAJAN)
Court Master

(JASWINDER KAUR)
Court Master

Signature Not Verified

Digitally signed by
Meenakshi Kohli
Date: 2014.08.22
16:28:02 IST
Reason: